

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 3747 of 2020

Md. Farukh Khan @ Farooque Khan @ Md. Farooque ... Petitioner
Versus

The State of Jharkhand ... Opposite Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

For the Petitioner : Mr. Jitendra Shankar Singh, Advocate

For the State : Mr. Praveen Kumar Appu, Spl.P.P.

For the Informant : Mr. K.S. Nanda, Advocate

Order No. 02

Dated 07th July, 2020

Heard the learned counsel appearing for the respective parties.

Defects, as pointed out by the office, are ignored.

The petitioner is an accused in connection with S.T. Case No. 86 of 2019 arising out of Jainagar P.S. Case No. 85 of 2019, pending before the Court of learned Additional Sessions Judge-III, Koderma.

Daughter of the informant was married with the petitioner in the year 2011. It has been alleged that she was subjected to torture and the petitioner also threatened to solemnize another marriage. On 10.05.2019 an information was received that his daughter had died.

Although, it appears that considering the 164 Cr.P.C. statement of the minor son of the deceased the mother-in-law has been granted bail by this Court in B.A. No. 954 of 2020 but in view of the fact that the petitioner is the husband of the deceased and was primarily responsible for the offence, I am not inclined to grant bail to the petitioner. The prayer for bail made by the petitioner is hereby rejected with the direction to the learned trial court to expedite the trial once the situation normalizes.

(RONGON MUKHOPADHYAY,J.)